

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH

CUSTOMS APPEAL NO: 86821 of 2013

[Arising out of Order-in-Appeal No: 16(GR.II-G)/2013(JNCH)/IMP-15 dated 29/01/2013 passed by the Commissioner of Customs (Appeals), Mumbai – II.]

Commissioner of Customs (Imports)
Mumbai Zone – II
Jawaharlal Nehru Customs House, Nhava Sheva
Uran, Dist. Raigad

... Appellant

versus

Signet Industries Ltd
308 Acme Plaza, Andheri-Kurla Road
Andheri (E), Mumbai - 400059

...Respondent

APPEARANCE:

Shri Manoj Kumar, Commissioner (AR) for appellant

None for respondent

CORAM:

HON'BLE DR. D. M. MISRA, MEMBER (JUDICIAL)
HON'BLE MR. P.ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO: A/85671 / 2019

DATE OF HEARING:	03/04/2019
DATE OF DECISION:	03/04/2019

PER: DR. D.M. MISRA

None present for the respondent.

2. Learned AR for Revenue submits that revenue involved in the present appeal is ₹ 2,72,603/-.

3. We find that the appeal filed by Revenue is covered by the litigation policy circular No. F. No. 390/Misc/163/2010-JC dated 17th August 2011 as amended by F. No. 390/Misc./116/ 2017-JC dated 11th July 2018.

4. Consequently, Revenue's appeal is dismissed.

(Dictated and Pronounced in open court)

(Dr. D.M. Misra)
Member (Judicial)

(Anjani Kumar)
Member (Technical)